



2026:AHC:127430

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 19931 of 2026

Vipin

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ram Babu
Counsel for Opposite Party(s)	:	G.A.

Court No. - 45

HON'BLE VIVEK KUMAR SINGH, J.

1. Heard Sri Ram Babu, learned counsel for the applicant and the learned A.G.A. for the State of U.P.

2. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No.158/2025, under Sections 191(2), 190, 125, 326(G), 333, 324(4), 115(2), 351(2), 3(5) B.N.S. and 7 Criminal Law Amendment Act, Police Station Sector-63, District- Gautam Buddh Nagar.

3. Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. He has nothing to do with the alleged offence. No one was named in the FIR dated 14.04.2026. During the course of investigation, the applicant and several other persons including Abhay and Anmol were made accused. Learned counsel for the applicant next contends that co-accused, namely, Abhay and Anmol have been granted bail by the Co-ordinate Benches of this Court vide orders dated 11.06.2026 and 03.06.2026 passed in Criminal Misc. Bail Application Nos.18553 of 2026 and 19238 of 2026. Copies of bail orders of the aforesaid co-accused have been produced by learned counsel for the applicant, which are taken on record. The case of the applicant is at par with that of the aforesaid co-accused. Learned counsel for the applicant further contends that the the applicant has no criminal history to his credit and he is in jail since 13.04.2026. In case, he is released on bail, he will not misuse the liberty of bail and will cooperate in trial.

4. Learned A.G.A., on the other hand, opposed the prayer for grant of bail,

however, he could not dispute the fact that similarly situated co-accused, namely, Abhay and Anmol have been granted bail by the Co-ordinate Benches of this Court.

5. I have considered the rival submissions made by the learned counsel for the parties and perused the material brought on the record.

6. In view of the entire facts and circumstances of the case, especially taking into account the fact that the similarly situated co-accused, namely, Abhay and Anmol have been granted bail by the Co-ordinate Benches of this Court and the same orders have not been set aside or stayed by the Hon'ble Supreme Court, and the applicant has been languishing in jail since 13.04.2026, I deem it appropriate to enlarge the applicant on bail.

7. The bail application is **allowed**.

8. Let the applicant- **Vipin**, who is involved in the aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

(i) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(ii) The applicant shall remain present before the Trial Court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the Trial Court may proceed against him under Section 229-A IPC/ 269 B.N.S.

(iii) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C./ 84 B.N.S.S., may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court shall initiate proceedings against him, in accordance with law, under Section 174-A IPC/ 209 B.N.S.

(iv) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C. If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

(Vivek Kumar Singh,J.)

June 16, 2026

Radhika